

(b) Complete figures are not available. In two districts of Assam, Viz. Goalpara and Cachar, 206 cultivators were affected, involving 366 acres of land, and a loss of 4364 maunds of paddy and 68 maunds of mustard.

(c) We understand that there has been great delay in the issue of Category 'A' visas to these cultivators, and that only a few visas have so far been issued.

(d) and (e). The matter has been taken up with the Government of East Bengal by the Government of Assam. It was also brought to the notice of the Pakistan representatives at the recent Passport Conference, and the latter promised to remedy it.

Sri Rishang Keishing: May I know if the Government of India have rendered any help to these affected families?

The Prime Minister (Shri Jawaharlal Nehru): The Government of India are not in direct touch with the matter. It is the Government of Assam that is dealing with it, and we are not aware if they have given any special help to them.

Sri Rishang Keishing: May I know, Sir, whether these people in future can cultivate their lands?

Shri Jawaharlal Nehru: That is our contention, that they can and should.

K. M. T. TROOPS IN BURMA

*2092. **Shri A. N. Vidyalkar:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that he, in a recent interview with the Press at Dum Dum made a reference to the existence of KMT Troops within the Burmese borders;

(b) whether he had also stated that these KMT troops had been receiving, almost regularly, the supplies of arms and ammunition from Formosa;

(c) whether the Government of India consider that the presence of these hostile foreign troops in Burma constitutes a threat directly to Burmese security and also indirectly to Indian security;

(d) if so, whether the Government of India have lodged any protests; and

(e) what steps the Indian Government have taken in this matter?

The Prime Minister (Shri Jawaharlal Nehru): (a) to (e). The presence

of K.M.T. Troops on the Burmese border was fully discussed in the United Nations on a complaint by the Government of Burma. A resolution was passed by the General Assembly almost unanimously. The Indian Delegation supported this resolution. A copy of this resolution is placed on the Table of the House. [See Appendix XI, annexure No. 59]

Shri A. N. Vidyalkar: Who is there to enforce the U.N. Resolution? In the Resolution it is stated: 'Declares that these foreign forces must be disarmed and either agree to internment or leave the Union of Burma forthwith'. If they do not do so who is going to enforce the Resolution?

Shri Jawaharlal Nehru: That is for the U.N. to determine at that time. I can hardly speak on behalf of the U.N. in this matter.

Shri A. N. Vidyalkar: The resolution urges all States to afford the Government of the Union of Burma on its request all the assistance in their power to facilitate by peaceful means the evacuation of these forces from Burma. May I know whether the Government of India are going to furnish any such assistance to the Government of Burma in order to get these forces evacuated by peaceful means?

Shri Jawaharlal Nehru: The Government of India have been in close touch with the Government of Burma on this subject and have endeavoured to give them such cooperation as they could. But they are not in a position directly to help in the evacuation of forces on the Burmese-Chinese border. That presumably refers to the countries which can do so, which are geographically so situated, or otherwise.

Shri Raghuramalah: May I know Sir, whether even after the resolution passed by the U.N. the supply of arms and ammunition from Formosa is still continuing? Have the Government of India have been in close touch subject?

Mr. Deputy-Speaker: How does it arise out of this?

Shri Raghuramalah: This question relates to supply of arms and ammunition from Formosa. No time-limit is fixed. I would like to know the present position.

Mr. Deputy-Speaker: Arising out of (b).

Shri Jawaharlal Nehru: Well, we have no direct information on that subject, Sir.

Shri Sarangadhar Das: May I know, Sir, if it is a fact that the Formosa Government has volunteered to assist in the evacuation of these troops from Burma?

Shri Jawaharlal Nehru: Their representative in the United Nations has stated so.

PROGRAMME EXECUTIVES AND PROGRAMME ASSISTANTS OF A. I. R.

***2093. Shri N. P. Damodaran:** Will the Minister of Information and Broadcasting be pleased to state whether Government have decided to fill the posts of Programme Executives and Programme Assistants in the All India Radio, by selection through the Union Public Service Commission and if so, why?

The Minister of Commerce (Shri Karmarkar): Yes Sir. The posts belong to Central Services Class II and as such it is necessary to make recruitment through the Union Public Service Commission.

Shri N. P. Damodaran: May I know, Sir, how many people who are now working as Programme Executives and Programme Assistants will be thrown out of job due to this decision?

Shri Karmarkar: Thrown out of job on account of the scrutiny of the U.P.S.C?

Shri N. P. Damodaran: Yes, yes.

Shri Karmarkar: That depends upon the decision of the U.P.S.C.

Shri N. P. Damodaran: May I know, Sir, the longest period served by some of these people in the A.I.R.? I am given to understand that people who have been serving for 6 and 10 years are likely to be retrenched as a result of this decision.

Shri Karmarkar: I should like to have notice.

Mr. Deputy-Speaker: Next question, No. 2094. Mr. Bansal....

Next question, No. 2095.

Shri Veeraswamy: With regard to the last question, Sir.....

Mr. Deputy-Speaker: Which question? Export Trade?

Shri Veeraswamy: Is it a fact, Sir, that some Assistant Station Directors, Programme Executives and Programme Assistants working in the Madras and Trichy stations of AIR have been reverted to lower posts and if so, why?

Mr. Deputy-Speaker: Order, order. I just called the next question and then passed on to another question. I am sorry the hon. Member is too late.

DETENTION OF INDIAN POLICE OFFICER IN PONDICHERY

***2095. Shri Ramachandra Reddi:** Will the Prime Minister be pleased to state:

(a) whether a police officer of Indian Union was unnecessarily detained by Pondichery French authorities;

(b) if so, the circumstances under which such a detention was made; and

(c) the action taken by the Union Government if the detention was illegal?

The Prime Minister (Shri Jawaharlal Nehru): (a) to (c). On 27th March 1953, a Sub-Inspector of the Indian Union was stopped 4 times by the French authorities while proceeding through Pondichery on duty. On one occasion he was taken to a police station and detained there for about 15 minutes. The reasons for the detention are not known. The Government have protested strongly to the French authorities, whose reply is awaited.

Shri Ramachandra Reddi: May I know, Sir, whether the reasons will be called for?

Shri Jawaharlal Nehru: I have just said we have asked for them.

PERSONS CROSSING BORDERS BY MISTAKE

***2096. Shri K. P. Sinha:** (a) Will the Prime Minister be pleased to state whether it is a fact that police officials of the Indian and Pakistan Punjab have recommended the release of all such persons as are guilty of crossing the border "by mistake"?

(b) Have the Government of India received any such proposal from their own police officials?

(c) If so, what action has been taken thereon?

The Prime Minister (Shri Jawaharlal Nehru): (a) to (c). In June 1952, the Inspector Generals of police of the Punjab (I) and the Punjab (P) agreed that in the interests of border peace and security, the Police on one side should hand over to the Police on the other side, a person who had unintentionally trespassed into their territory, provided that he belonged to a village situated on the border, and was not found carrying anything which was forbidden.